



**FORM No. - 4**

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH**

# ORDER SHEET

Original Application No. 519 of 2004  
Applicant (s) Prasanna K. Das Respondent (s) Chairman, Cm. M.D., Nalco Engg  
Advocate for Applicant (s) M/s A. N. Das Advocate for Respondent(s).....  
N. Sarkar  
A. N. Patraik

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O. of the said filed. For Registration on memo</p> <p><i>[Signature]</i> 21-7-04</p> <p><i>[Signature]</i> 21-7-04</p> <p><i>[Signature]</i> 21-7-04</p> <p><i>[Signature]</i> 21-7-04</p> <p>For Administration</p> <p><i>[Signature]</i> 21-7-04</p>	<p>REGISTER</p> <p><i>[Signature]</i> 21-7-04 Register</p> <p><u>Order dated 22.7.2004</u></p> <p>Heard. This O.A. has been filed by one Prasanta Kumar Das, presently working as Asst. Audit Officer in the Office of A.G. (Adt) ventilating his grievance against his employer when he was on deputation to NALCO, Bhubaneswar. Without going into the facts of the case, it is to be noted that Res. Nos. 1 to 3 are represented by NALCO against whom the claim the applicant lies. Since NALCO is not amenable to the jurisdiction of the C.A.T., needless for us it is to go into the details of the O.A.</p> <p>...</p>

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Copy 2 order aff. 22/3/04  
a/w off copy despatched  
to all the despts. by  
Post. The same copy  
despatched to the counsel  
for applicant.

DR/22/3/04  
S.O.

NY  
22/3/04

In the circumstances, the O.A. is dismissed  
being not maintainable.

Send Copies of the Order to  
all the parties, with Copies of the  
O.A. to the Respondents.

✓ VICE-CHAIRMAN

✓ MEMBER (JUDICIAL)